

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3567

ANSWERED ON:21.03.2001

NUMBER OF DISABLES AND WELFARE SCHEME

CHANDRA NATH SINGH;SADASHIVRAO DADOBA MANDLIK;T. GOVINDAN;T.M. SELVAGANAPATHI;THAAWAR CHAND
GEHLOT

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of disabled in the country, State-wise;
- (b) whether the Government has formulated any new policy for upliftment of handicapped persons during the years 1998-99 and 2000;
- (c) if so, the details thereof and the opportunities being provided by the different States and the Union Government presently;
- (d) whether there is any special schemes in operation for providing self-employment and education to handicapped boys, girls and mentally retarded persons;
- (e) if so, the details thereof;
- (f) details of the proposals received for allocation of Central Funds for implementation of The Persons with Disabilities (Equal Opportunities) Protection for Rights and Full Participation Act, State-wise; and
- (g) action taken by the Government thereon?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

(a) to (g) A statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (g) of the Lok Sabha Unstarred Question No.3567 for 21.3.2001 regarding Rehabilitation Centres.

(a) Based on the sample survey conducted by the National Sample Survey Organisation (NSSO) in 1991, approximately 1.91% of the total estimated population is suffering from some kind of disability. The State -wise details of disabled population are given below:-

S.No. Name of the State Estimated number of Disabled (in `000)

1. Andhra Pradesh 1572

2. Assam 271

3. Bihar 1361

4. Gujarat 695

5. Haryana 304

6. Himachal Pradesh 140

7 Karnataka 876

8. Kerala 556

9. Madhya Pradesh 1287

10. Maharashtra 1819

11. Orissa	720
12. Punjab	531
13. Rajasthan	723
14. Tamil Nadu	1236
15. Uttar Pradesh	2550
16. West Bengal	1179

All India 16154

Note: 1: Figure includes visual,
(ii) hearing,
(iii) speech and
(iv) locomotor disability.

Note: 2: For the remaining States/ UTs, results are not presented as the sample size was not considered large enough to provide reliable estimates. However, the results presented at the All-India level include all the States/ U.Ts. The estimated number of disabled persons given is obtained by applying survey-based proportion, to projected census population.

(b) & (c) : The Government has enacted and enforced in 1996 a comprehensive Act namely the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 to ensure equal opportunities for persons with disabilities and their full participation in nation building. In 1999-2000, another act, namely, the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 was passed for development of these marginalized sections of the society.

(d) & (e) : The Government of India is implementing a number of programmes for socio-economic progress of persons with disabilities all over the country. The details of schemes are as follows:

(i) Under the Scheme to promote Voluntary Action for persons with disabilities, Voluntary Organisations are being assisted for providing, inter-alia, education vocational training and rehabilitation to persons with disabilities.

(ii) Under the Scheme of Assistance to Disabled persons for purchase/fitting of Aids /appliances (ADIP Scheme) assistance is given to the needy disabled persons in procuring durable, sophisticated and standard aids and appliances.

(iii) Under the Centrally Sponsored Scheme of Employment of Handicapped, financial assistance to tune of 80% is given to State Governments/UT Administrations for setting up of Special Employment Exchanges and up gradation of Special Cells to Special Employment Exchanges.

(iv) Under the National Programme for Rehabilitation of Persons with Disabilities (NPRPD), a four-tier structure is provided for comprehensive rehabilitation services to persons with disabilities. Funds for 74 districts has been released in 2000-2001 to State Governments/UTs.

(v) As a part of out reach and extension programme of National Institutes, ALIMCO and DRC, more than 100 Districts have been selected all over the country, for setting up District Disability Rehabilitation Centres.

(vi) Under the Scheme of Integrated Education for Disabled Children (IEDC), grant- in- aid is given to State/UT Governments and NGOs for providing education opportunities to children with disabilities under the general school system so as to facilitate their inclusion.

(vii) National Handicapped Development and Finance Corporation (NHFDC) provide soft loans and micro credit for self employment and grants to NGOs for vocational training and placement.

(f) & (g): The Ministry had received a letter from Government of Kerala regarding allotment of funds to the State of Kerala for implementation of persons with disabilities Act, 1995. It is a statutory responsibility on the part of appropriate Governments including State Governments to implement various provisions of the Act. In view of this, the State of Kerala has been requested to bear the expenditure for undertaking various activities for implementation of Act.